

20-8-92
(9)

Mr CP Menon
Mr TA Rajan

The counter affidavit as submitted by the learned counsel for the respondents is admitted as reply statement and be brought on record. The applicant has already filed the rejoinder.

List for final hearing on 4.9.92

✓
(AVH)

✓
(SPM)

20-8-92

4.9.92 None for applicant.
26 Mr. MC Cherian

The learned counsel for the ~~respondent~~ applicant wishes to file an additional statement which he may do so within three weeks with copy to the first applicant. List for final hearing on 12.10.92. OA 1289/92 is allowed.

✓
AVH

4.9.92

✓
SPM

✓
(115)

List on 12.11.92 O/W

OA-746/91

✓
(AVH)

✓
(SPM)

obj by notice
on 17/11/92
to 26/11/92

obj 3rd

30-11-92
(27)

Mr MC Cherian for respondents

None for the applicant. In a similar case OA-74/91, the 1st applicant has withdrawn the O.A. It appears that he is not keen to prosecute this application. Accordingly, the OA is dismissed for default and non-prosecution.

✓
(AV Haridasan)

J.M.

✓
(SP Mukerji)
V.C.

30-11-92